

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**

**ITEM No.06**  
**CP (IB) No.165/BB/2022**

**IN THE MATTER OF:**

M/s. Mehta Real Assets Pvt. Ltd. ... Petitioner  
Vs.  
M/s. Zen Building Solutions Pvt. Ltd. ... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 12.01.2023**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Tanishq Kashyap, Adv.  
For the Respondent : Shri Thirupal Gorige, PCS

**ORDER**

1. Heard Shri Tanishq Kashyap, Ld. Counsel for the Petitioner and Shri Thirupal Gorige, Ld. PCS for the Respondent.
2. Pursuant to order dated 16.11.2022, Ld. PCS for the Respondent submits that they will be filing objections soon and further states that settlement talks are going on and seeks time. However, Ld. Counsel for the Petitioner objected for granting adjournment. Upon receipt of copy of objections, Petitioner is directed to file rejoinder before the next date, after service on the other side.
3. List the case on **23.02.2023**.

- Sd -

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

- Sd -

**T. KRISHNAVALLI**  
**MEMBER (JUDICIAL)**

Krishna